

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4383
TO BE ANSWERED ON 12TH AUGUST, 2016**

MEDICAL ETHICS

4383. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Indian Medical Association (IMA) has warned about 2.5 lakh doctors across the country for indulging in the business of 'No Cure No Payment' or 'Guarantee any Cure' and if so, the details thereof;
- (b) whether the IMA has also warned that indulging the business of guarantee of money back for treatment is a clear violation of the Medical Council of India Code of Ethics Regulations as well as Drugs and Magic Remedies Act; and
- (c) if so, the details of action taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Indian Medical Association (IMA) is not a Government body and hence no such information is available with the Government. However, as per clause 1.8 "Payment of Professional Services" of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, it is considered unethical for a physician to enter into a contract of "no cure no payment".

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